

Contd. 2/11/1988

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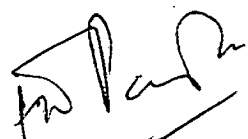
the above position has to be got confirmed from the Counsel Mr. P. M. Pradhan. He, therefore, requests to grant two weeks time to file the reply. The applicant has filed an application dtd. 2/11/1988 though he has been represented through an advocate Mr. Masand. He has stated that he is to retire w.e.f. 30/11/1988 and that after retirement he is not likely to stay at Bombay and therefore he is deprived of his Constitutional right and therefore prays for hearing of the matter at an early date.

In view of the above position pointed by the Respondent there is no objection to grant further two weeks time to file the reply by the Respondents.

Two weeks time granted.

Adjourned to 17-11-1988 for further directions.

No notice of this date to any party.


DR.

Date: 17/11/88.

The applicant present in person. Mr. S. R. Atrre for Mr. P. M. Pradhan, for the Respondents. He has filed a reply today which is taken on

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record. A copy of the same has been served on the applicant.

Thus the matter is ready for hearing. However, it is not possible to fix hearing date in the near future on account of other old pending urgent matters. This matter is, therefore, kept on sine-die list.

Letter issued to
D.R. (CAT, New Delhi)
on 9/11/89


10/11/89

Mr. Atre states that at the time of fixing the date of hearing notice may be issued to respondent No. 2.

Notice may also be issued to the applicant.

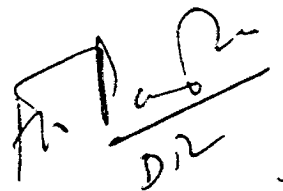
NOTICE ON BEHALF
TO ADVOCATE OF
BOTH THE PARTY


12/1/89

Notice dt 5-12-89
Served on Applicant's
Advocate and dt 11/12/89

11-12-89

Date: 15.03.90


D/R

Letter received from
Bench for keeping
the matter before them
from 23/3/90

Let the record be sent by
Speed Post to the Principal Bench
of this Tribunal in the light of
the orders dt. 23.2.90 of the
Honble Chairman.


(M Y PRIOLKAR) (KAMLESHWAR NATH)
M(A) V.C.